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GOVERNMENT OF PUDUCHERRY CHIEF SECRETARIAT (ANIMAL HUSBANDRY)

(G.O. Ms. No. 1/AH, Puducherry, dated 3rd January 2019)

NOTIFICATION

In exercise of the powers conferred under sub-section (2) of section 3 of the Prevention of Cruelty to Animals Act, 1960 (Central Act 59 of 1960), as amended by the Prevention of Cruelty to Animals (Puducherry Amendment) Act, 2017, the Lieutenant-Governor, Puducherry, is pleased to make the following rules, namely:-

RULES

- 1. Short title, extent and commencement.— (1) These rules may be called the Puducherry Prevention of Cruelty to Animals (Conduct of Jallikattu) Rules, 2018.
- (2) It shall extend to the whole of the Union territory of Puducherry.
- (3) It shall come into force on and from the date of its publication in the Official Gazette.
- 2. Definition.— In these rules, unless the context otherwise requires,-
 - (a) "Act" means the Prevention of Cruelty to Animals Act, 1960 (Central Act 59 of 1960);
 - (b) "Board" means the Animal Welfare Board of India, established under section 4 and as reconstituted from time to time under section 5-A of the Act;
 - (c) "Collector" means the Collector of the Revenue District;
 - (d) "Fitness Certificate" means a certificate granted by a Veterinary Doctor to be nominated by the prescribed authority certifying the health and fitness of the animal;
 - (e) "Owner" used with reference to animal, includes not only the owner, but, also any other person for the time being in possession or custody of the animal, whether with or without the consent of the owner:
 - (f) "Ownership Certificate" means a certificate granted under section 42 of the Wildlife (Protection) Act, 1972 (53 of 1972);
 - (g) "Prescribed Authority" means the Board or such other authority or officer as may be authorised by the Board;
 - (h) "Performing Animal" means an animal which is used at or for the purpose of any entertainment including a film or any event to which the public are admitted;
 - (i) "Veterinary Doctor" means a person registered with the Veterinary Council of India established under the Veterinary Council Act, 1984 (52 of 1984).

- 3. Procedure for conduct of Jallikattu.—(1) Any individual, organization, group, or Government agency or Department herein called as organizers, intending to conduct Jallikattu in such places and on such days as may be notified by the Government under clause (dd) of section 2 of the Prevention of Cruelty to Animals Act, 1960 (Central Act 59 of 1960), shall inform in writing to the Collector of the District.
- (2) The organizers shall also obtain prior permission from the Collector for the persons as well as their bulls for participating in the Jallikattu event. The Collector shall ensure that the names and other particulars of the participants in the Jallikattu are registered. Any person desirous of exhibiting or training any performing animal shall already register in accordance with Chapter-V of the 1960 Act and requirements of the said Act are fulfilled.
- (3) The Collector shall, for the grant of permission for any Jallikattu, cause an inspection of the venue selected for the conduct of Jallikattu.
- (4) The Collector shall, form a 'Committee on Jallikattu' comprising of officials from the Department of Revenue and Disaster Management, the Department of Animal Husbandry and Animal Welfare, the Police Department, the Department of Health and Family Welfare Services, the Public Works Department, the Local Administration Department and whichever Department involvement arises the same shall be notified by the Collector to oversee and monitor the conduct of Jallikattu and ensure that the Jallikattu is conducted in conformity with these rules from time to time. The Collector may depute an officer or authorise any other person to inspect the mode of transport, care and upkeep of the animals, are to be present at the time of training or exhibition of the performing animals or during making of a film to ensure that the conditions of registration are being complied with. The owner shall not obstruct the entry of such officer or authorised person and extend all possible assistance to enable him to discharge his duty. The officer deputed or the person authorised under rule 14 shall, after inspection, submit a report to the prescribed authority about the compliance of the rules and the conditions as specified by the prescribed authority.
- (5) The organizers shall ensure that the bulls are put to proper test by the authorities of the Department of Animal Husbandry and Animal Welfare and that no performance enhancement drugs, irritants, *etc.*, are administered to the bulls, in any form.

- (6) The Collector shall, with the assistance of experts of the Department of Animal Husbandry and Animal Welfare, ensure that the bulls are free from any diseases and not intoxicated or administered with any substance with the object of making them more aggressive or ferocious.
- (7) The organizers shall conduct Jallikattu in an open ground with the following facilities.
 - (a) The bulls shall be provided rest for a minimum of 20 minutes before they are brought into the arena.
 - (b) In the holding area, each bull shall be provided with adequate space to exhibit the normal behaviour. Each bull shall be provided with a minimum space of 60 square feet. Adequate feed and water shall be provided to the bulls and they shall be allowed to perform their normal physiological functions. The owner/custodian of the bull shall always be by the side of the bull to assure that the psychological safety and security of the bull.
 - (c) The bulls shall be under the constant monitoring of Veterinarians of the Department of Animal Husbandry and Animal Welfare and the Police Personnel to ensure the safety, security and the well being of the bulls.
 - (d) The bulls shall be thoroughly observed for any physical injuries to the body parts like mutilated ears, fractured tail, bruises, *etc.*, by Veterinarians of the Department of Animal Husbandry and Animal Welfare. If, any injury is found, they shall not be permitted to participate in the event and shall be sent back.
 - (e) The bull holding area shall be provided with adequate roofing (shamiana/thatched roof) so as to protect the bulls from rain or sunlight.
 - (f) The holding area shall be maintained neat, clean and hygienic. All wastes like dung and organic wastes shall be cleared then and there and disinfectants shall be used liberally to ensure complete hygiene.
 - (g) Closed Circuit Cameras shall be fixed at vantage points and all the activities shall be monitored and recorded.

- 4. Examination of Bulls.— (1) The bulls shall be compulsorily subjected to veterinary examination by a qualified Veterinarian of the Department of Animal Husbandry and Animal Welfare.
- (2) The participating bulls shall be examined for general health by clinical examination. Bulls showing symptoms of fatigue, dehydration, restlessness, *etc.*, shall be identified and not permitted to participate further in the event.
- (3) The bulls also are to be specifically examined for possible alcohol abuse or any other drugs or substances and any animal which is subjected to such abuse shall not be permitted to participate in the event
- (4) The bulls shall be taken to the entry point from where their nose ropes shall be undone by the owners/custodian and the bull is let inside the arena.
- (5) The bull examination area shall be provided with roofing (shamiana/thatched roof) so as to protect the bulls from rain or sunlight.
- 5. Arena.— (1) Arena shall be atleast a 50 square metre area. The bulls have to be embraced by the participants within this 50 square metre area.
- (2) The participants shall not be permitted to stand in front of the bulls as they enter the arena. They shall also not be permitted to block the exit way for the bulls. The participants shall be permitted only to embrace the bulls by their hump and run alongwith the bull for 15 metres or for 30 seconds or sustain three jumps of the bull. The participants shall not hold on to the tail, horns using their hands or restrict the movement of the bulls by holding on to the bulls' legs. The participants violating these guidelines shall be liable to be debarred from participating further in the event. The 15 metre area shall be liberally strewn with coir pith for cushioning effect to prevent any injuries to the bulls or participants.
- 6. Bull Run Area.—(1) The area after the bull embrace area up to the bull collection yard is the bull run area. A strong double barricade shall separate the galleries from the arena. The spectator gallery shall be constructed from atleast 15 metres beyond the point where the bulls are released into the bull run area so as to minimize the noise from the spectators at the time of the bull release.

- (2) After the run of 15 metres, when the bulls enter the bull run area, the participants are not allowed to touch the bulls. The bull run area should cover a minimum of 100 metres length to facilitate the bulls to the exit without any anxiety into the collection yard. The entire activity starting from entry of the bulls into the arena up to the bull collection yard shall be completed in 60 to 120 seconds by the bulls. The end point of the bull taming area shall be enclosed by providing a bull yard where the bulls are collected and detained till the completion of the event. Until the spectators have left the event venue, the bulls shall be in detention area.
- 7. Bull Collection Yard.— (1) The bull collection yard shall be made out of bounds for others. Only the bull owners or their authorised personnel shall be allowed to enter the bull collection yard. A minimum of 60 square feet area shall be made available for each bull and at a time. The collection yard shall accommodate 25 bulls and a total of 1500 sq.ft. shall be available in the bull collection yard. The bulls after completing the run will enter the collection yard, which shall also be a double barricaded area. The owner or a person authorized by the owner who is familiar with the bull shall receive the bull at the collection yard and provisions need to be made to ensure that the movements of these bulls are arrested promptly by tying to a stable structure like trees, cement posts, etc., Water and feed shall be provided to the bull. After ensuring adequate rest for the bull (minimum of 20 minutes), the bulls shall be taken back home by the owners. The bull collection yard needs to be properly designated to avoid any dead end for the bull run.
- (2) The bull collection yard shall be provided with roofing (shamiana/thatched roof) so as to protect the bulls from rain or sunlight. Closed Circuit Cameras shall be fixed at vantage points in the bull collection area and all the activities shall be recorded. A Veterinary Team shall be posted in the collection yard so as to provide immediate attention to the bulls that have completed the event. A posse of Police Personnel shall also be present in the collection area. The bull run area and the bull collection yard also needs to be covered with wooden barricade in addition to arena to avoid causalities of bull due to running in other areas. The height of the barricade shall not be less than 8 feet and also extra persons in the bull collection yard may be provided so as to ensure that the bulls which enter the collection point are not allowed to come out from the area. When the bulls leave the area and enter the bull collection vard they have to be secured by trained volunteers who are very familiar with the bull and able to control the hull

- 8. Setting up of Gallery.— (1) The organizers shall fix up the gallery for the spectators to sit and watch the event and the gallery shall be made with strong structures duly certified by the Public Works Department officials.
- (2) The Collector shall ensure double barricading of the arena at the minimum of eight feet height so that bulls shall not jump the double barricading and cause injuries to the spectators.
- (3) The Collector shall ensure that the number of spectators in the gallery shall not exceed the limit prescribed by the Public Works Department.
- (4) With regard to the safety of the spectators, it may be ensured that the spectators watching the event from a separate gallery earmarked and under no circumstances they shall be allowed to spill into the taming area.
- 9. Miscellaneous.— (1) The participants shall be put to thorough check up by a Medical Team constituted by the Collector just before they enter into the arena. The Collector shall ensure that every participant wears an exclusive dress (colour coded) for the purpose of identification with necessary identification card. The Collector shall ensure deployment of additional medical facilities like extra ambulance vehicle, serving Doctors, Veterinarians, etc., for ensuring the safety of the participants as well as the bulls. The Collector shall strictly ensure that the bulls are not physically abused just before it is released into the area. Further, the nose rope/face rope of the bull shall be snapped only by the owner or his representative in the presence of the authorized officials.
- (2) All the structures in the arena including barricades, bull collection yard, *etc.*, wherein, the bulls may come in contact during the conduct of the event shall not have sharp protruding ends that may cause injuries to the bulls.
- (3) Provisions may be made for coconut fibre/saw dust to be strewn on the surface in the event to be conducted.
- (4) Additional reinforcement at the gates of the bull collection yard by posting additional sentry at the exit points may be provided.

- (5) Emergency exits that would allow easy movement of bulls from screening area, taming area and bull collection area shall be provided. Provision for emergency transportation of bulls in case of medical emergencies shall be ensured at the venue.
- (6) The District Collector shall direct the organizers to deposit an amount of not less than ₹ 2,00,000 (Rupees two lakhs only) for the benefit of the victim including the members of the family of the victim in case of accidental injury during the event. The amount shall be refunded to the organizer if, no such incident occurs. The entire event of Jallikattu shall be insured by the organizers including the event as a whole and the bulls.
- (7) The Collector shall take strict action to prevent unauthorized events which are conducted without any security/safety measures.
- (8) The Collector shall ensure to videograph the entire event and provide the same to the Government or any other authority, as and when required.

(By order of the Lieutenant-Governor)

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(Animal Husbandry).

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